

**BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

**Application No.176 of 2017**

Applicant(s)

Respondent(s)

M/s.Tappal Flour Mill rep. by Proprietor,  
T.Zakeer

VS State of Andhra Pradesh  
rep. by its Principal Secretary

No.2/143, Uppara Street,  
Yemmiganur, Kurnool District

Environment, Forest, Science  
& Technology, Secretariat,  
Amaravathi, Guntur District  
And others

Legal Practitioners for Applicant(s)

Legal Practitioners for Respondents

M/s.Naidu Associates,  
P.Venkaiah Naidu & Syed Sadiq

Note of the Registry	Orders of the Tribunal
Item No.On mentioning	<p>Date: 18<sup>th</sup> August, 2017</p> <p>We have heard learned counsel appearing for the applicant. Mrs.Yasmeen Ali takes notice for State of Andhra Pradesh and Mr.Sai Krishnan takes notice for Andhra Pradesh State Pollution Control Board. Mr.Sai Krishnan undertakes to inform the jurisdiction of the Court on the next date of hearing. Till then, statusquo as exist today shall continue which means the applicant, if he is carrying on his activities shall not be prevented by any of the respondents.</p> <p style="text-align: center;">Post this application on 05.09.2017.</p> <p style="text-align: right;">....., JM (Justice Dr.P.Jyothimani)</p> <p style="text-align: right;">.....EM (Shri P.S. Rao)</p>